

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).7502/2019

(Arising out of impugned final judgment and order dated 28-02-2019 in CRLAP No.1056/1983 passed by the High Court Of Judicature At Allahabad)

RAVINDRA SINGH & ORS.

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No.66514/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No.134725/2020 - EXEMPTION FROM FILING O.T., IA No.66515/2019 - EXEMPTION FROM FILING O.T., IA No.38489/2021 - EXEMPTION FROM FILING O.T., IA No.37527/2021 - GRANT OF BAIL, IA No.22306/2021 - GRANT OF BAIL, IA No.38488/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No.134724/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

Crl.A. No.1431/2019 (II)

(IA No.120439/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No.120438/2019 - EXEMPTION FROM FILING O.T.)

Date : 30-09-2021 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE VINEET SARAN
HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s) Mr. R. Basant, Sr. Adv.
Mr. Sibbo Sankar Mishra, AOR
Mr. Umakant Misra, Adv.
Mr, Niranjana Sahu, Adv.

For Respondent(s) Mr. Ankit Goel, AOR

Mr. Mrigender Singh, Sr. Adv.
Mr. Mahender Singh, Adv.
Mr. D.S. Parmar, Adv.
Mr. Naraunaditya Singh, Adv.
Ms. Abha R. Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

By order dated 16.9.2021 passed by this Court, the petitioner

no.1 was granted interim bail for a period of two weeks from the date of his release. Learned counsel for the parties agree that the petitioner no.1 was released only on 22.9.2021 and as such two weeks period has not expired.

List the matter immediately after Dussehra Holidays.

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT

(PRADEEP KUMAR)
BRANCH OFFICER